

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF TRIMURTI CORNS AGRO
FOODS PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Trimurti Corns Agro Foods Private Limited
2.	Date of incorporation of corporate debtor	03-08-2007
3.	Authority under which corporate debtor is incorporated / registered	RoC – Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01122PN2007PTC130527
5.	Address of the registered office and principal office (if any) of corporate debtor	Gat No. 987, At Perne Phata Taluka Haveli, Dist Pune – 412 216
6.	Date of closure of Insolvency Resolution Process	24-03-2023
7.	Liquidation commencement date of corporate debtor	Order pronounced on: 06-10-2023 Order received on: 09-10-2023
8.	Name and registration number of the insolvency professional acting as liquidator	CA Harshad Despande IBBI/IPA-001/IP-P00166/2017-18/10335
9.	Address and e-mail of the liquidator, as registered with the Board	403, Kumar Millennium, Shivatirtha Nagar Kaman, Opp Krishna Hospital, Paud Road, Kothrud Pune – 411 038 harshad_de@hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	403, Kumar Millennium, Shivatirtha Nagar Kaman, Opp Krishna Hospital, Paud Road, Kothrud Pune – 411 038 liquidation.trimurti@gmail.com
11.	Last date for submission of claims	08-11-2023

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of the **Trimurti Corns Agro Foods Private Limited** on 9th October 2023.

The stakeholders of Trimurti Corns Agro Foods Private Limited are hereby called upon to submit their claims with proof on or before 8th November 2023, to the liquidator at the address mentioned against Item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator : CMA Harshad Despande

Date and place: : 11th October 2023 and Pune

PUBLIC NOTICE
FORM NO: URC-2
Advertisement giving notice about registration under Part I of Chapter XXI of the Act

[Pursuant to Section 374(b) of the Companies Act, 2013 and Rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made, after fifteen days hereof but before the expiry of thirty days hereinafter, to the Registrar at Central Registration Centre, (CRC), located at Indian Institute of Corporate Affairs (IICA), Plot no. 6-7-8, Sector-5, IMT Manesar, District Gurgaon, Haryana-122050, that JAYDEV CHEMICAL INDUSTRIES, may be registered under Part I of Chapter XXI of the Companies Act, 2013 as a Company Limited by Shares.

2. The Principal objects of the Proposed Company are, To carry on in India and abroad, the business as manufacturers, producers, refiners, dealers, distributors, traders, importers, exporters, retailers, stockists, consignees, buyers, or sellers of chemical products of every nature and description, and compounds, intermediates, derivatives, and byproducts thereof and products to be made thereof including but not limited to, Specialty Chemicals and Process Intermediates etc.

3. A copy of the draft Memorandum of Association and Articles of Association of the Proposed Company may be inspected at the office of the Company at: 401, 4th Floor, 118, Dr. M.B. Raut Marg, Shivaji Park, Dadar West, Mumbai, Maharashtra- 400 028.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre, (CRC), Indian Institute of Corporate Affairs (IICA), Plot no. 6-7-8, Sector-5, IMT Manesar, District Gurgaon, Haryana - 122050, within twenty-one days from the date of publication of this notice, with a copy to the Company at: 401, 4th Floor, 118, Dr. M.B. Raut Marg, Shivaji Park, Dadar West, Mumbai, Maharashtra- 400 028.

Date: 11-10-2023
Place: Mumbai

Sd/-
JAYDEV CHEMICAL INDUSTRIES
Sanjay Kulkarni,
Manisha Kulkarni, Ameya Kulkarni,
Partners

GOVERNMENT OF TAMIL NADU
TAMIL NADU INFRASTRUCTURE DEVELOPMENT BOARD
3rd floor, CMDA Building Tower-II, 'Thalamuthu-Natarajan Maaligai',
No.1, Gandhi Irwin Road, Egmore, Chennai - 600 008. Phone: 044-28594366/
28550155/255/355455; E-mail: tninfra@tnidb.org Website: www.tnidb.tn.gov.in

INVITATION FOR PROPOSAL
Preparation of a Detailed Project Report for a Wetland Conservation Centre at Palikaranai, Chennai

1. The Chief Executive Officer, Tamil Nadu Infrastructure Development Board invites proposal from consultants for Preparation of a Detailed Project Report for a Wetland Conservation Centre at Palikaranai, Chennai.

2. Request for Proposal (RfP) may be downloaded from the websites - <https://tntenders.gov.in/nicgpe/app> and <https://tnidb.tn.gov.in/en/>. The Bid Security amount of **Rs.50,000/-** is to be paid through e-procurement portal.

3. A pre-bid meeting for the prospective applicants is scheduled on **20.10.2023 at 11:00 Hours**.

4. Proposals complete in all respect must be submitted online through the e-Procurement process as specified in the RfP on or before **15.00 Hours on 09.11.2023**.

5. All other details are available in the Request for Proposal (RfP).

DIPR/5525/TENDER/2023 Chief Executive Officer, TNIDB

UNION QUALITY PLASTICS LIMITED
Registered Office : 209/A, Shyam Kamal B. CHS Ltd., Agarwal Market,
Tejpal Road, Vile Parle East, Mumbai, Maharashtra - 400057.
E-mail : cs.uqpl@gmail.com | Ph: 022-26100367/8 | CIN: L25209MH1984PLC033595

Statement of un-audited Financial Results for the Quarter ended 30th June, 2023
(Rs. in Lakhs)

S. No.	Particulars	Quarter ended 30/06/2023 (Un-audited)	Quarter ended 31/03/2023 (Audited)	Quarter ended 30/06/2022 (Un-audited)	Year ended 31/03/2023 (Audited)
1	Total income from operations	0	4.31	0.05	8.73
2	Net profit before tax	(7.11)	(57.44)	(21.76)	(187.46)
3	Net profit after tax	(7.11)	(57.87)	(22.21)	(189.24)
4	Total Comprehensive income for the period	(7.11)	(57.87)	(22.21)	(189.24)
5	Paid up capital	692.64	692.64	692.64	692.64
6	Earnings per share of Rs 10/- each				
1. Basic		(0.01)	(0.84)	(0.32)	(2.73)
2. Diluted					

Note:
1. The un-audited results of the company for the quarter ended 30th June, 2023 have been approved by the Board of Directors at its meeting held on August 14, 2023.
2. The above is an extract of detailed un-audited results filed with stock exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the un-audited financial results for the quarter ended 30th June, 2023 are available on website of BSE (www.bseindia.com)
3. Results for Quarter ended 30th June, 2023 and 30th June, 2022 are in compliance with Indian Accounting Standards (Ind As) notified by Ministry of Corporate Affairs.

By and on behalf of the Board
Sd/-
Jeethendra Singh Goud
Managing Director
DIN: 07678735

Place: Hyderabad
Date: 14/08/2023

This advertisement is for information purposes only and does not constitute an offer or an invitation or a recommendation to purchase, to hold or sell securities. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the letter of offer dated 05th September, 2023 the "Letter of Offer" or ("LOF") filed with the National Stock Exchange of India Limited ("NSE"), BSE Limited ("BSE") and the Securities and Exchange Board of India ("SEBI").

NAKODA GROUP OF INDUSTRIES LIMITED
(CIN- L15510MH2013PLC249458)

Our Company was incorporated as "Nakoda Group of Industries Private Limited" at Nagpur, Maharashtra as a Private Limited Company under the provision of Companies Act, 1956 vide Certificate of Incorporation dated October 22, 2013 issued by the Registrar of Companies, Maharashtra, Mumbai. On July 18, 2016 our Company acquired this business of proprietorship concerns of our promoter Mr. Pravin Kumar Choudhary viz. M/s. Navkar Processors through Takeover agreement. Consequently, business of this proprietorship firm was merged into our company. Subsequently our Company was converted into a public limited company pursuant to special resolution passed by the members in Extraordinary general meeting held on January 19, 2017 and the name of our Company was changed to "Nakoda Group of Industries Limited" vide a Fresh Certificate of Incorporation dated February 06, 2017, issued by Registrar of Companies, Maharashtra Mumbai. The Corporate Identification Number (CIN) of the Company is L15510MH2013PLC249458. For further details please refer to the section titled "General Information" beginning on page 46 of the Letter of offer.

Registered Office: 239, Bagad Ganj, Nagpur - 440008, Maharashtra, India; Tel: +91-07122778824; Email: info@nakodas.com; Website: www.nakodas.com
Contact Person: Mr. Sagar Darra, Company Secretary and Compliance Officer

PROMOTERS OF OUR COMPANY: MR. PRAVIN NAVALCHAND CHOUDHARY AND MR. JAYESH CHOUDHARY

THE ISSUE

ISSUE OF 15,90,642 EQUITY SHARES OF FACE VALUE OF RS. 10 EACH ("EQUITY SHARES") OF NAKODA GROUP OF INDUSTRIES LIMITED ("NGIL" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF RS. 40 PER EQUITY SHARE (INCLUDING PREMIUM OF RS. 30 PER EQUITY SHARE) ("ISSUE PRICE") FOR AN AGGREGATE AMOUNT NOT EXCEEDING RS. 636.26 LACS TO THE ELIGIBLE EQUITY SHAREHOLDERS ON RIGHTS BASIS IN THE RATIO OF 1 (ONE) EQUITY SHARE FOR EVERY 7 (SEVEN) EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, I.E., 05th SEPTEMBER, 2023 (THE "ISSUE"). THE ISSUE PRICE IS 4 TIMES OF FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, PLEASE SEE THE CHAPTER TITLED "TERMS OF THE ISSUE" ON PAGE 151 OF THE LETTER OF OFFER.

BASIS OF ALLOTMENT

The Board of Directors of our Company thanks all its shareholders and investors for their response to the Company's Rights Issue of Equity Shares, which opened for subscription on Monday, September 18, 2023 and closed on Wednesday, September 27, 2023 and the last date for On Market Renunciation of Rights Entitlements was Friday, September 22, 2023. Out of the total 842 Applications for 23,28,817 Rights Equity Shares, 521 Applications for 1,01,235 Rights Equity Shares were rejected on grounds of "technical reasons" as disclosed in the Letter of Offer. The total numbers of valid applications were 321 for 22,18,154 Rights Equity Shares, which was 139.45% of the number of Rights Equity Shares allotted under the Issue. Our Company in consultation with Registrar to the Issue and National Stock Exchange of India Limited ("NSE"), the Designated Stock Exchange on October 06, 2023, approved the allotment of 15,90,642 fully paid-up Rights Equity Shares to the successful applicants. In the Issue, no Rights Equity Shares have been kept in abeyance. All valid applications have been considered for allotment.

1. The break-up of valid applications received through ASBA (after Technical Rejections) is given below:

Applicants	Number of valid applications received	Number of Rights Equity Shares Allotted - against Entitlement (A)	Number of Rights Equity Shares Allotted - Against valid additional shares (including fractional shares accepted) (B)	Number of Rights Equity Shares Allotted - (A+B)
Eligible Equity Shareholders	281	5,84,974	5,75,851	11,60,825
Renounees	40	4,29,817	0	4,29,817
Total	321	10,14,791	5,75,851	15,90,642

2. Information regarding applications received:

Category	Applications Received		Equity Shares Applied for		Equity Shares Allotted		%
	Number	%	Number	Value (In Rs.)	Number	Value (In Rs.)	
Eligible Equity Shareholders	802	95.25%	12,90,859	5,16,34,360	55.43%	11,60,825	72.98%
Renounees	40	4.75%	10,37,958	4,15,18,320	44.57%	4,29,817	27.02%
Total	842	100.00%	23,28,817	9,31,52,680	100.00%	15,90,642	100.00%

Intimations for Allotment / Refund / Rejections Cases: The dispatch of allotment advice cum refund intimation and intimation for rejection, as applicable, has been completed on October 10, 2023. The instructions to (i) Self Certified Syndicate Bank ("SCSBs") for unblocking of funds in case of ASBA applications were given on October 06, 2023. The listing application was executed with NSE and BSE on October 07, 2023. The credit of Equity Shares in dematerialized form to respective demat accounts of Allottees has been completed with NSDL and CDSL on October 10, 2023. No physical shares were allotted in the Rights Issue. Pursuant to the listing and trading approvals granted by NSE and BSE, the Equity Shares allotted in the Issue is expected to commence trading on NSE and BSE on or about October 13, 2023. In accordance with SEBI circular dated January 22, 2020, the request for extinguishment of Rights Entitlement has been sent to NSDL & CDSL on October 10, 2023.

INVESTORS MAY PLEASE NOTE THAT THE EQUITY SHARES CAN BE TRADED ON THE STOCK EXCHANGE ONLY IN DEMATERIALIZED FORM.

DISCLAIMER CLAUSE OF SEBI: The Draft Letter of Offer has not been filed with SEBI in terms of SEBI ICDR Regulations as the size is below Rs. 5,000.00 lakhs. The present Issue being of less than Rs. 5,000 lakhs, our Company is in compliance with first proviso to Regulation 3 of the SEBI ICDR Regulations and our Company shall file the copy of the Letter of Offer prepared in accordance with the SEBI ICDR Regulations with SEBI for information and dissemination on the website of SEBI i.e. www.sebi.gov.in.

DISCLAIMER CLAUSE OF NSE (Designated Stock Exchange): It is to be distinctly understood that the aforesaid permission given by NSE should not in any way be deemed or construed that the letter of offer has been cleared or approved by NSE; nor does it in any manner warrant, certify or endorse the correctness or completeness of any of the contents of the letter of offer; nor does it warrant that this Issuer's securities will be listed or will continue to be listed on the Exchange; nor does it take any responsibility for the financial or other soundness of this Issuer, its promoters, its management or any scheme or project of this Issuer. The investors are advised to refer to the Letter of Offer for the full text of the "Disclaimer Clause of NSE" beginning on page 145 of the LOF.

DISCLAIMER CLAUSE OF BSE: It is to be distinctly understood that the permission given by BSE Limited should not, in anyway, be deemed or construed that the Letter of Offer has been cleared or approved by BSE Limited; nor does it certify the correctness or completeness of any of the contents of the Letter of Offer. The investors are advised to refer to the Letter of Offer for the full text of the "Disclaimer Clause of BSE" beginning on page 145 of the LOF.

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE EITHER THE MARKET PRICE OF THE EQUITY SHARES OR THE BUSINESS PROSPECTS OF THE COMPANY.

REGISTRAR TO THE ISSUE

Bigshare Services Private Limited
Office No S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai - 400093.
Tel No.: +91 22-62638200.
Fax No.: +91 22-62638299.
Website: www.bigshareonline.com
E-mail ID: investor@bigshareonline.com / rightsissue@bigshareonline.com
Contact Person: Mr. Mohan Devadiga
SEBI Registration No: INR000001385

COMPANY SECRETARY AND COMPLIANCE OFFICER

Mr. Sagar Darra
239, Bagad Ganj, Nagpur MH 440008 Email: info@nakodas.com
Website: www.nakodas.com Tel: +91 7122778824

Investors may contact the Registrar to the Issue or the Company Secretary and Compliance Officer for any pre-Issue/post-Issue related matters. All grievances relating to the ASBA process may be addressed to the Registrar to the Issue, with a copy to the SCSB, giving full details such as name, address of the applicant, number of Equity Shares applied for, amount blocked, ASBA Account number and the Designated Branch of the SCSB where the CAF, or the plain paper application, as the case may be, was submitted by the ASBA Investors.

For Nakoda Group of Industries Limited
On Behalf of the Board of Directors
Sd/-
Mr. Jayesh Choudhary
Whole Time Director
DIN: 02426233

Date: October 10, 2023
Place: Nagpur, Maharashtra

Disclaimer: Our Company is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to issue Equity Shares on a rights basis and has filed a Letter of Offer dated September 05, 2023 with the Securities and Exchange Board of India, NSE and BSE. The Letter of Offer is available on the website of SEBI at www.sebi.gov.in, website of Stock Exchanges where the Equity Shares are listed i.e. NSE and BSE at www.nse.com and www.bseindia.com. Investors should note that investment in equity shares involves a high degree of risk and are requested to refer to the Letter of Offer including the section "Risk Factors" beginning on page 24 of the Letter of Offer. This announcement has been prepared for publication in India and may not be released in the United States. This announcement does not constitute an offer of Rights Equity Shares for sale in any jurisdiction, including the United States, and any Rights Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Rights Equity Shares in the United States.

JSW Steel Limited
CIN : L27102MH1994PLC152925
Regd. Office: JSW Centre, Bandra-Kurla Complex, Bandra (E), Mumbai - 400 051.
Tel.: 022-4286 1000 Fax: 022-4286 3000 Email: jswl.investor@jsw.in Website: www.jsw.in

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the Share Certificates in respect of the following Equity Shares have been reported to be lost/misplaced and the Shareholders thereof have applied for duplicate Share Certificates in lieu thereof.

Folio No	Name/Joint Names	Share Certificates		No. Of Shares
		Certificate No(s)	Distinctive From To	
JSW0714453	KAMLESH CHITKARA	2449862	2381950691-2381951530	840
JSW0319567	KAMLESH CHITKARA	2658379	2408912311-2408916310	4000
JSW0714456	KAMLESH CHITKARA	2689679	2413980121-2413982120	2000
JSW0714475	KAMLESH CHITKARA	2597437	2396937421-2396938290	870
JSW0443622	NIHIL AGARWAL	2437977	2380617481-2380618480	1000
JSW0714510	MANISH MITTAL	2692321	2415458251-2415460250	2000
JSW0722066	ZANAB NIZAL-LADJI	2590507	2396151851-2396152850	1000
JSW0300367	SUSHILA GUPTA	2439563	2380778021-2380780200	2180
JSW0720690	SUNIL HARIDIKAR	2579271	2394619731-2394620730	1000
JSW0441783	DANIEL PLAMOOTIL-VARGHESE	2658366	2408999941-2408911120	1180

Any person who has a claim on the above Share Certificates is requested to contact the Company at its Registered office within 15 days, failing which the Company will proceed to issue duplicate certificates.

Place : Mumbai
Date : 10-10-2023

For JSW Steel Limited
Sd/-
Lancy Varghese
Company Secretary

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF TRIMURTI CORNS AGRO FOODS PRIVATE LIMITED

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Trimurti Corns Agro Foods Private Limited
2.	Date of incorporation of corporate debtor	03-08-2007
3.	Authority under which corporate debtor is incorporated/registered	RoC - Pune
4.	Corporate identity number / limited liability identity number of corporate debtor	U01122PN2007PTC130527
5.	Address of the registered office and principal office (if any) of corporate debtor	Gate No. 987, At Perne Phata Taluka Haveli, Dist Pune - 412 216
6.	Date of closure of insolvency resolution process	24-03-2023
7.	Liquidation commencement date of corporate debtor	Order pronounced on: 06-10-2023 Order received on: 09-10-2023
8.	Name and registration number of the insolvency professional acting as liquidator	CMA Harshad Deshpande IBBI/IPA-011/IP-00166/2017-18/10335
9.	Address and e-mail of the liquidator, as registered with Board	403, Kumar Millennium, Shivharini Nagar Kaman, Opp Krishna Hospital, Paud Road, Kothrud Pune - 411 038 harshad_d@hotmali.com
10.	Address and e-mail to be used for correspondence with the Liquidator	403, Kumar Millennium, Shivharini Nagar Kaman, Opp Krishna Hospital, Paud Road, Kothrud Pune - 411 038 liquidation.trimurti@gmail.com
11.	Last date for submission of claims	08-11-2023

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of the Trimurti Corns Agro Foods Private Limited on 9th October 2023.

The stakeholders of Trimurti Corns Agro Foods Private Limited are hereby called upon to submit their claims with proof on or before 8th November 2023, to the liquidator at the address mentioned against Item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator : CMA Harshad Deshpande
Date and place : 11th October 2023 and Pune

EVERGREEN TEXTILES LIMITED
CIN NO: L17120MH1985PLC037652
Regd. Office: Office No. 144, 14th Floor, Atlanta Building Plot No 209, Jamnalal Bajaj Road, Nariman Point Mumbai - 400021, Maharashtra.
Tel: 91 22 2204 0816 / 22821357
Email: mb@podarenterprise.com | Web: www.evergreentextiles.in

EXTRACT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH SEPT, 2023
(Rs. in Lakhs (Except figures of EPS))

Sr. No.	Particulars	Quarter Ended 30-09-2023 (Unaudited)	Half Year Ended 30-09-2023 (Unaudited)	Quarter Ended 30-09-2022 (Unaudited)
1	Total Income from Operations (net)	41.00	41.00	---
2	Net Profit (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	33.31	30.91	(5.82)
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	33.31	58.73	(5.82)
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	33.31	58.73	(5.82)
5	Total Comprehensive Income for the period (comprising loss for the period (after tax) and Other Comprehensive Income (after tax))	33.31	58.73	(5.82)
6	Paid up Equity Share Capital	480.00	480.00	480.00
7	Reserves (excluding Revaluation Reserves as shown in the Balance sheet of previous year)	---	---	---
8	Earnings per share (of Rs 10/- each) (for Continuing & Discontinuing Operations)	0.69	1.22	(0.12)
(a) Basic (In Rs.)		0.69	1.22	(0.12)
(b) Diluted (In Rs.)		0.69	1.22	(0.12)

NOTES:-
1. The above results were reviewed by the audit committee and approved by the Board of Directors at its meeting held on 9th October 2023.
2. The above is an extract of the detailed format of Quarterly / Yearly Financial Results filed with Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of these Financial Results (Standalone) are available on the Stock Exchange websites, www.bseindia.com and on the Company's website www.evergreentextiles.in

For EVERGREEN TEXTILES LIMITED
Sd/-
(MANJUNATH DAMODAR SHANBHAG)
MANAGING DIRECTOR
DIN: 00092056

Place : Mumbai
Date : 9th Oct '2023

HERO FINCORP LIMITED
CIN: U74899DL1991PLC046774
Regd. Office: 34, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057
Phone: 011-4948 7150, Fax: 011-4948 7197, 011-4948 7198
Email: litigation@herofincorp.com, Website: www.herofincorp.com

POSSESSION NOTICE (Appendix IV) Rule 8(3)

Whereas the Authorized officer of Hero FinCorp Ltd., a Non-Banking Financial Company (only registered with Reserve Bank of India) under the provision of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) (hereinafter referred to as "SARFAESI Act, 2002") having its Registered Office at 34, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057 (hereinafter referred to as "HFCL") and in exercise of the powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 05.09.2022 calling upon:

1. **MIS RAJNIKANT & CO (BORROWER)** HAVING ITS OFFICE AT SHOP NO. 3, 181-A, BARA IMAN STREET, NULL BAZAR, MUMBAI, MAHARASHTRA - 400003
ALSO AT: GROUND FLOOR, 183, NAKHVALA CHAWL, BARA IMAN ROAD, TONY TANK ROAD, MUMBAI, MAHARASHTRA - 400003.
ALSO AT: D/62, PARSHWA KUNJ, MARHURA DAS ROAD, NEAR SHANTILAL MODI BUNGLOW, MUMBAI, MAHARASHTRA, MAHARASHTRA-400067
ALSO AT: 202 PRATIK CO-OP HOUSING SOCIETY, MATHURDAS ROAD, KANDIVALI WEST, MUMBAI MAHARASHTRA - 400067

2. **MR. UMESH DULLABH DAS SONDAL (CO-BORROWER)** D/62, PARSHWA KUNJ, MARHURA DAS ROAD, NEAR SHANTILAL MODI BUNGLOW, MUMBAI, MAHARASHTRA-400067

3. **SHARAT DULLABH DAS SONDAL (CO-BORROWER)** RESIDING AT: 202 PRATIK CO-OP HOUSING SOCIETY, MATHURDAS ROAD, KANDIVALI WEST, MUMBAI MAHARASHTRA - 400067

4. **MR. PARUL UMESH SONDAL (CO-BORROWER)** D/62, PARSHWA KUNJ, MARHURA DAS ROAD, NEAR SHANTILAL MODI BUNGLOW, MUMBAI, KANDIVALI WEST, MAHARASHTRA-400067

to repay the amount mentioned in the notice being **Rs. 1,49,66,614.18/- (Rupees One Crore Forty Nine Lakhs Sixty Six Thousand Six Hundred Fourteen And Paise Eighteen Only)**, along with interest as on 25.08.2022 within 60 days from the date of receipt of the said notice. "The borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of the Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 09th day of October, 2023

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of "HFCL" for an amount **Rs. 1,49,66,614.18/- (Rupees One Crore Forty Nine Lakhs Sixty Six Thousand Six Hundred Fourteen And Paise Eighteen Only)** and interest other charges thereon 25.08.2022.

The attention of the Borrower is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

DESCRIPTION OF MOVABLE PROPERTIES IS AS UNDER:-
ALL THAT PIECE AND PARCEL OF "FLAT NO.602 ADMEASURING 825 SQ.FT CARPET AREA IN D WING ON 6th FLOOR, IN THE BUILDING KNOWN AS PARSHWA KUNJ, CONSTRUCTED ON LAND BEARING SURVEY NO.89/1 AND CITY SURVEY NO. 6, 6/1 TO 6/19 AND CTS NO.6A, SITUATED AT MATHURDAS ROAD, KANDIVALI WEST, MUMBAI, TALUKA BORIVALI, DIST. N.S.286 TO 289 OF ROAD, KANDIVALI (WEST), MUMBAI-400067. BOUNDARIES: ON OR TOWARDS THE EAST - BY THE JADHAV LAXMINATH SANTORUM, ON OR TOWARDS THE WEST - BY THE PROPERTY OF BHAGWANDAS KIKASHAL ON OR TOWARDS THE NORTH: BY THE PROPERTY OF DR. D. KHOTE AND PARTLY BY BHAGWANDAS KIKASHAL ON OR TOWARDS THE SOUTH : BY THE PUBLIC ROAD KNOWN AS MATHURDAS ROAD ADMEASURING 19 GUNTHAS."

Date: 11.10.2023, Place: Mumbai
Sd/-, Authorized Officer, Hero FinCorp Limited

एसजेवीएन लिमिटेड SJVN Limited
(भारत सरकार एवं हिमाचल प्रदेश सरकार का संयुक्त उपक्रम)
(A Joint Venture of Govt. of India & Govt. of H.P.)
CIN: L40101HP1988GOI008409

NATHPA JHAKRI HYDRO POWER STATION

AMENDMENT-I
The following amendment is hereby made in the bidding document of "Package (P)-311(O&M)/2023 - Supply of Hard Coating Powder for HVOF Thermal Spray Process of the NJHPS, SJVN Ltd. Jhakri". For details, please visit websites www.sjvn.nic.in, <https://etender.sjvn.co.in> & www.eprocure.gov.in :-

1. The due dates of tender are extended as under:

a)	Last Date & Time for availability/ downloading of Bid Documents	19.10.2023 at 12:00 Hrs.
b)	Last Date & Time for submission of Bid Documents	20.10.2023 at 13:00 Hrs.
c)	The techno-commercial bid opening	20.10.2023 at 14:00 Hrs.

All other terms & Conditions remain unchanged.

For and on behalf of SJVN Ltd.
Dy. General Manager, P&C Deptt.
NJHPS, SJVN Ltd., Jhakri, Distt. Shimla, H.P. - 172201

केनरा बैंक Canara Bank
एन सी ई सी

FORT MAIN BRANCH: 26 A, Sir P. M. Road, Syndicate Bank Building, Fort, Mumbai - 400001, Maharashtra.

APPEND

संपादकीय

नवा काळ

॥ न मे भक्त प्रणश्यति ॥

महिलांच्या श्रमविभागणीचे नोबेल संशोधन

प्रचंड वेगाने विकसित होणारे तंत्रज्ञान त्याच तंत्रज्ञानाच्या प्रभावामुळे जगभर शिक्षणाचा होत असलेला प्रचार-प्रसार एवढेच नव्हे तर तंत्रज्ञानाने शिक्षणाच्या मूलभूत सुविधा, जगातल्या प्रत्येक देशातील, प्रत्येक समाजघटकापर्यंत पोहोचवायला मदत केली आहे. सारांशरूपाने असे म्हणता येते की, तंत्रज्ञानाने केवळ सुखसुविधा दिलेल्या आहेत किंवा वेळ, श्रम, पैसा वाचवण्याचे काम तंत्रज्ञानामुळे होऊ शकले. परंतु याच तंत्रज्ञानामुळे समानतेची खूप मोठी संधी समाजाला उपलब्ध झाली. म्हणूनच आजच्या या माहिती तंत्रज्ञान युगात सर्व क्षेत्रांमध्ये कोणालाही समान पद्धतीने काम करता येऊ शकते. आपण मिळवलेल्या ज्ञानाचा उपयोग करता येऊ शकतो किंवा श्रम, परिश्रम करतानासुद्धा समानतेचे लाभ घेता येऊ शकतात. असे असूनही आजच्या या आधुनिक विज्ञान तंत्रज्ञानाच्या युगात महिला आणि पुरुष यांच्यातील श्रमविभागणीत मोठी तफावत असल्याचे पाहायला मिळते. म्हणजेच नोकरी, व्यवसाय, रोजगाराच्या क्षेत्रात पुरुषांपेक्षा महिलांचे प्रमाण खूप कमी असते. एकीकडे महिला-पुरुष समानतेच्या धोरणांची ग्वाही दिली जाते. पण प्रत्यक्षात आर्थिक उत्पन्नाच्या बाबतीत पुरुषांपेक्षा महिलांना कमी पगार, कमी रोजगार दिला जातो हीदेखील एक ज्वलंत वस्तुस्थिती आहे आणि याच एका मूलभूत समस्येकडे किंबहुना समानतेच्या सिद्धांताला छेद देणाऱ्या प्रवृत्तीकडे लक्ष वेधण्याचे काम यावेळच्या अर्थशास्त्राचे नोबेल पारितोषिक पटकावणाऱ्या क्लॉडिया गोल्डीन यांनी वेधले आहे. महिलांचे आर्थिक उत्पन्न पुरुषांच्या तुलनेत कमी का असते. यावर त्यांनी केलेल्या संशोधनाला नोबेल पारितोषिकाने गौरवले गेले आहे. त्यांच्या मूळ संशोधन प्रबंधाचे नाव करिअर अँड फॅमिली/विमेन्स सॅन्चुरी लाँग जर्नी टुवर्ड्स इक्विटी. आजच्या या आधुनिक जगातल्या मूलभूत आणि तितक्याच संवेदनशील विषमतेवर गोल्डीन यांनी ठेवलेले हे बोट खूप महत्वपूर्ण ठरते. नोबेल पारितोषिकांच्या इतिहासातही पुरुष-महिला विषमतेच्या विषयाला पहिलेच नोबेल आणि तेही एका महिला संशोधिकेला देऊन गौरवण्याचा हा पहिलाच प्रकार ठरतो.

कुटुंबाच्या जबाबदाऱ्या
गोल्डिन यांनी जगभरातल्या काही देशांचा यासंदर्भात जरी अभ्यास केला असला तरी प्रामुख्याने अमेरिकेतल्या महिला आणि पुरुषांमधल्या विषमतेचा त्यांनी अधिक आढावा घेतलेला आहे. त्या स्वतः अमेरिकेतल्या हॉवर्ड विद्यापीठातल्या अर्थशास्त्राच्या प्राध्यापिका आहेत. श्रमिकांच्या बाजारामध्ये महिलांच्या संदर्भातला हा विषमतेचा आजार नेमका कशामुळे आहे याचा शोध त्यांनी घेतला आणि प्रामुख्याने कुटुंबातल्या जबाबदाऱ्यांमुळे मुळातच महिला रोजगारासाठी घराबाहेर पडत नाहीत. आणि जरी पडल्या तरी याच काही जबाबदाऱ्यांमुळे त्यांच्या वेतनाबाबत विषमता ठेवली जाते. पुरुषांच्याबरोबरीने त्यांना वेतन दिले जात नाही. परंतु इथेसुद्धा सरकारी यंत्रणा किंवा नोकऱ्या देणाऱ्यांकडून मतलबीपणा किंवा बदमाशी केली जाते. याच्या उदाहरणादाखल त्यांनी आरोग्य क्षेत्रातील मुद्दाही उपस्थित केला. आरोग्य क्षेत्रात नर्स म्हणून महिला सर्वाधिक संख्येने काम करतात आणि पुरुषांपेक्षा तिथे मात्र महिला नर्सना जास्त पगार किंवा रोजगार दिला

जातो. कामामध्ये जरी समानता असली तरी महिला नर्सकडून दिली जाणारी सेवा ही रुग्णसेवेच्या उपचारांना अधिक पूरक ठरते. किंबहुना कार्यक्षमतेच्याबाबतीतही तिथे काम करणारी महिला उजवी ठरते. अशा प्रकारचे निष्कर्षही गोल्डीन यांनी आपल्या संशोधनातून काढले आहेत. प्रामुख्याने अनेक खासगी कंपन्यांमधून किंवा आस्थापनांमधून महिलांच्या रोजगारामध्ये असमानता केली जाते. पुरुषांना दिल्या जाणाऱ्या वेतनापेक्षा महिलांचे वेतन कमी असल्याचे पाहायला मिळते. याला सर्वस्वी त्या त्या खासगी आस्थापनांच्या व्यवस्थापनाचा संकुचित दृष्टीकोनच कारणीभूत ठरतो. अमेरिकेसारख्या पुढारलेल्या देशात महिलांची संख्या पुरुषांच्या बरोबरीने नसली तरीसुद्धा त्यांचे प्रमाण भरपूर आहे. विशेष म्हणजे त्या महिलांना कुटुंबातल्या जबाबदाऱ्या ओळखून कामांच्या वेळांमध्ये सवलती दिल्या जातात. त्यांच्या कामांच्या संदर्भात जर अशा प्रकारची लवचिकता ठेवली गेली तर महिला मोठ्या संख्येने श्रम विभागणीमध्ये अग्रणी राहू शकतील. परंतु अजूनही हा दृष्टीकोन अपेक्षेप्रमाणे स्वीकारला गेलेला नाही. म्हणूनच आर्थिक उत्पन्नाच्या बाबतीत महिलांना असमानतेचा सामना करावा लागतो. जो एकाअर्थी तिच्याबाबतीत अन्याय करणारा ठरतो. गोल्डीन यांनी केवळ आताच्या परिस्थितीवर हे निष्कर्ष काढलेले नाहीत तर गेल्या दोनशे वर्षांतील महिलांच्या रोजगाराच्या स्थितीचा अभ्यास त्यांनी केला आणि त्यातून हे निष्कर्ष काढले आहेत.

भारतासाठी दिशादर्शक

आजच्या विकसित अर्थव्यवस्थांमध्ये महिलांची ही अविकसित अवस्था निश्चितच गंभीर स्वरूपाची ठरते. खरे तर एका महत्वपूर्ण समस्येचे गोल्डीन यांनी केलेले विश्लेषण जागतिकदृष्ट्यासुद्धा एका मोठ्या चिंतनाचा विषय ठरते. यातला गंमतीचा भाग असा की, अगदी नोबेल पारितोषिकासाठीसुद्धा जवळपास ९३ जणांचा विचार केला गेला. परंतु त्या यादीतसुद्धा केवळ तीन महिलांचाच समावेश असल्याचे सांगितले गेले. म्हणजे ज्या विषयासाठी गोल्डीन यांना नोबेलने गौरवले गेले. त्या नोबेल पुरस्कारांच्या यादीतही महिलांच्या संदर्भात असलेली असमानता दुर्लक्षित करता येत नाही. या सगळ्या पार्श्वभूमीवर जगातला सर्वात मोठा लोकशाहीवादी देश आणि लोकसंख्येनेही सर्वात मोठा देश म्हणून भारताचा विचार केला तर परिस्थिती आणखीनच गंभीर असल्याचे लक्षात येईल. एका अनधिकृत आकडेवारीप्रमाणे तामिळनाडूसारख्या राज्यात महिला रोजगाराचे प्रमाण २२ टक्क्यांपर्यंत अमुू शकते तर बिहारसारख्या राज्यात ते केवळ आठ टक्केच असल्याचे पाहायला मिळते. प्रत्येक राज्याच्या बाबतीत ही विषमता प्रकषनि लक्षात येते. अगदी महाराष्ट्रातही महिला रोजगाराचे प्रमाण वीस टक्क्याच्या आसपासच आहे. खरे तर भारतात गेल्याच वर्षी महिला आणि पुरुष यांच्या संख्येत केवळ समानताच नव्हे तर पुरुषांपेक्षा महिलांची संख्या जास्त असल्याचे सिद्ध झालेले आहे. अशा परिस्थितीत भारतातसुद्धा महिलांच्या रोजगार किंवा श्रमविभागणीत समानता आणायी लागेल. त्यासाठीसुद्धा गोल्डीन यांना मिळालेले हे नोबेल दिशादर्शक ठरू शकते.

मलांनचे शतक, बारिस्टोव्ह-रूटची अर्धशतके इंग्लंडचा बांगलादेशवर १३७ धावांनी विजय



■ धर्मशाला

बांगलादेशने नाणेफेक जिंकून इंग्लंडला प्रथम फलंदाजी दिली. बारिस्टोव्ह व मलांन यांनी इंग्लंडच्या डावाची सुरुवात केली. या दोघांनी तुफान फटकेबाजी करीत ११५ धावांची भागीदारी केली. त्यानंतर साकिबने ५२ धावांवर बारिस्टोव्हचा त्रिफळा उडवला. त्यानंतर रूट आणि मलांन यांची जोडी जमली. दोघांनी १५१ धावांची भागीदारी

केली. मलांनने ५ षटकार आणि १६ चौकार ठोकून १४० धावा केल्या. आहेर मेहदी हसनने त्याचा अडसर दूर केला. तर शरीफुल इस्लामने रूटला ८२ धावांवर बाद केले. या तिघांव्यतिरिक्त इंग्लंडचा इतर कोणीही फलंदाज मोठी धावसंख्या उभारू शकला नाही.

कर्णधार बटलर २०, ब्रूक २०, लिविंग्स्टन ०, सॅम कारण ११, वोक्स १४ रशीद ११ हे सर्व झटपट बाद झाले. तरीही

इंग्लंडने ५० षटकात ३६४ अशी विशाल धावसंख्या उभारली. दरम्यान या धावसंख्येचा पाठलाग करताना बांगलादेशची ७ षटकात ३ बाद ६३ अशी अवस्था झाली होती. मात्र लिटनदासने ७६ तर मोहम्मद रहिम याने ५१ धावा केल्या. पण इतर फलंदाजांना अपयश आले. त्यामुळे बांग्लादेशला ४८.२ षटकांत केवळ २१७ धावा करता आल्या आणि इंग्लंडने १३७ धावांनी विजय मिळविला. इंग्लंडच्या टॉप्लेने ४३ धावांत ४ बळी घेतले.

शुभमन गिल पाकिस्तान विरुद्ध खेळणार नाही

■ चेन्नई

टीम इंडियाचा सलामीवीर शुभमन गिलला चेन्नईतील रुग्णालयात दाखल करण्यात आले आहे. गिलला डेंग्यूची लागण झाली आहे. गिलला सोमवारी सकाळी कावेरी रुग्णालयात दाखल करण्यात आले आणि सध्या तो रुग्णालयात वैद्यकीय तज्ज्ञांच्या देखरेखीखाली आहे. गिल भारतीय क्रिकेट नियामक मंडळाचे डॉक्टर रिझवान खान यांच्या देखरेखीखाली आहे. गिलच्या प्लेटलेट्समध्ये सुधारणा होत नाहीये, त्यामुळेच तो टीमसोबत दिव्हीला गेला नाही. प्लेटलेटची संख्या कमी असल्याने उड्डाण टाळण्याचा वैद्यकीय सल्ला संघ व्यवस्थापनाला देण्यात आला आहे. भारत आणि पाकिस्तान यांच्यात १४ ऑक्टोबरला सामना होणार आहे. त्या सामन्यातही गिल खेळण्याची शक्यता कमी आहे.

भारत-पाकिरस्तान क्रिकेट सामना मोदी स्टेडियमला छावणीचे स्वरूप

■ अहमदाबाद

भारत-पाकिस्तान यांच्यामधील एकदिवसीय विश्वकरंडकातील लढत १४ ऑक्टोबरला अहमदाबादमधील नरेंद्र मोदी स्टेडियममध्ये रंगणार आहे. त्यामुळे नरेंद्र मोदी स्टेडियमला छावणीचे रूप प्राप्त झाले आहे. या लढतीसाठी ११ हजारांपेक्षा जास्त सुरक्षा रक्षक तैनात करण्यात येणार आहेत

एका वृत्तानुसार मुंबई पोलिसांना ई-मेल आला असून, त्यामध्ये पंतप्रधान नरेंद्र मोदी यांना इजा करण्याची आणि अहमदाबादमधील स्टेडियम उडवून टाकण्याची धमकी देण्यात आली.



करण्याचीही मागणी केली. या ई-मेलबाबत अहमदाबादमधील पोलीस आयुक्त जी. एस. मलिक यांनी सांगितले की, आम्ही अशा धमक्यांचे मूल्यांकन केले आहे.

अटीतटीच्या सामन्यात पाकिस्तान विजयी ३४४ धावा करूनही श्रीलंकेचा पराभव

■ हैद्राबाद

आज हैदराबादच्या राजीव गांधी स्टेडियमवर पाकिस्तान विरुद्ध श्रीलंका यांच्यातील सामन्यात ६९२ धावांचा पाऊस पडला. मात्र पाकिस्तानी फलंदाजांनी जिकण्याच्याच इर्षेने खेळून श्रीलंकेच्या गोलंदाजीचा फडशा पाडला आणि ३४४ धावांचे लक्ष गाढून श्रीलंकेवर थराक विजय मिळवला. आज दोन्ही संघांची फलंदाजी पाहता आता एकदिवशीय सामन्यात ३५० धावा सुद्धा कमी पडू लागल्यात.

आज हैद्राबादच्या राजीव गांधी स्टेडियमवर श्रीलंकेने नाणेफेक जिंकून प्रथम फलंदाजी करण्याचा निर्णय घेतला. मात्र सलामीवीर पेराला हसन अलीने खातेही खोलू दिले नाही, पण त्यानंतर निसंका आणि मॅडिसने १०२ धावांची भागीदारी करून डाव सावरला. निसंकाला शादाबने ५२ धावांवर बाद केले. यावेळी श्रीलंकेची मधली फळी पाकिस्तानी



डावाला आकार आला. मॅडिसने ७७ चेंडूंत ६ षटकार व १४ चौकार ठोकून १२२ धावा केल्या तर समवीराने ८९ चेंडूंत १०८ धावा केल्या. त्यामुळेच श्रीलंकेला ३४४ धावांपर्यंत मजल मारता आली. श्रीलंकेचे इतर ५ खेळाडू झपट बाद झाले. अन्यथा आणखी धावसंख्या वाढली असती. दरम्यान

३४५ धावांचे लक्ष समोर ठेऊन मैदानात उतरलेल्या पाकिस्तानची खराब सुरुवात झाली. सलामीवीर इमामला मधुशंकांने १२ धावांवर बाद केले तर कर्णधार बाबर आजमला दिल्लाने १० धावांवर तंबूत धाडले. त्यानंतर रिझवान आणि शफिक यांनी खेळाची सूत्रे आपल्या हाती घेऊन तुफान फटकेबाजी सुरू केली. या दोघांनी १५६ धावांची भागीदारी केली. शफिकने १०३ चेंडूत ११३ धावा फटकावल्या त्याला पाथरीनने बाद केले. त्यानंतर शकीलने ३१ धावांचे योगदान दिले. मात्र मोहमद रिझवान श्रीलंकेच्या गोलंदाजांची धुलाई करत होता. त्याने १२१ चेंडूंत नाबाद १३४ धावा केल्या. तर इफ्तीकार अहमद २२ धावांवर नाबाद राहिला. अशा तऱ्हेने पाकिस्तानने ६ गडी राखून श्रीलंकेचा पराभव केला.

सुविचार

विलास कोळेकर

खंडाळा, रत्नागिरी. मोबा.९४२२४२०६११

डोळे दीपतील असं यश मिळवणं हे टिकाकारांना दिलेलं सर्वोत्तम उत्तर असतं

पं

चां

ग

बुधवार ११ ऑक्टोबर २०२३

शक १९४५ शोभननामसंवत्सर

भारपद कृष्ण द्वादशी

नक्षत्र : मघा

:- जन्मराशी :-

००-०१ ते २४-०० सिंह

रवी उदय- ०६-३३

रवी अस्त- १८-१८

द्वादशी श्राद्ध, संन्यासीना महालय, सूर्य चित्राला स. ७.५८

वाहन-उंदीर, राष्ट्रसंत तुकडोजी महाराज निर्वाण दिन

मुद्रक, प्रकाशक **सौ. जयश्री रमाकांत खाडिलकर-पांडे** यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस करिता दोंगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिघा एमआयडीसी, टीटीसी इन्स्टीटयल एरिया, विष्णू नगर, दिघा, नवी मुंबई -४००७०८ येथे छापून घेतले व नवाकाळ बिल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगांव, मुंबई -४००००४ येथे प्रसिद्ध केले. संपादक : **रोहित रमाकांत पांडे**

संपर्क : संपादक विभाग: ८६५२२०१४४०, जाहिरात विभाग : ८१०८११६४२३, ८१०८११६४२९, छोऱ्या जाहिराती: ८४२२८१७४४५. वितरण विभाग : ९५९४९३६४४१ ई-मेल navakal.1923@gmail.com ‘नवाकाळ ऑफिस व नवाकाळ प्रेस’चे प्रकाशन दैनिक ‘नवाकाळ’ आर.एन.आय.क्र.१८१४/५७ REGD. No. MH/MR/SOUTH-143/2012-14 स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४

Printed and Published by **Jayshree Ramakant Khadilkar-Pande** On behalf of Navkal Office And Navakal Press. Printed at Dangat Media Pvt. Ltd., Address : Plot No.22, Digha M.I.D.C., TTC Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400 708. Published at Navakal Building, 13 Navakal Path, Khadilkar Road, Girgaum, Mumbai - 400 004. Editor - **Rohit Ramakant Pande**

पाककृती

मटण कोफ्ते

★ **साहित्य** :- ५०० ग्रॅम खिमा, २ मोठे चमचे खसखस, अंडी १ किंवा २ चमचे भाजलेले बेसन, ५-६ कांदे, १०-१२ लसणाच्या पाकळ्या, आले, चवीनुसार मीठ, १/२ चमचा हळद, ४ चमचे धन्याची पुड, २ चमचे तिखट, १/२ वाटी मसाला, ५-६ पाने तेजपान, १/२ चमचा गोड मसाला, तूप.

★ **कृती** :- कोफ्ते बनवण्याच्या अगोदर खसखसला स्वच्छ करून धुऊन भिजत ठेवावे. १/२ तासांनंतर त्याला वाटून घ्यावे. कांदा, लसूण, आले यांना सोलून ठेवावे. तूप गरम करावे. त्यात तेजपान व कच्च्या मसाल्याची फोडणी टाकावी. चिरलेला कांदा गुलाबी होईपर्यंत परतावे. त्यात थोडेसे पाणी टाकून मीठ व मसाले परतावे. मसाला चांगला परतून झाल्यावर १/४ भाग मसाला खिम्यात टाकून चांगले एकजीव करावे. आता एका कडईत तूप तापत ठेवावे व त्यात खिम्याचे भजे तळावे. आता उरलेल्या मसाल्याची आमटी बनविण्यासाठी थोडे पाणी टाकून झाकण ठेवावे. ४-५ उकळी आल्यावर तयार भजे टाकून २-३ उकळी आणून गरमा गरम मटणाचे कोफ्ते पोळीसोबत सव्हें करावे

बृहन्मुंबई महानगरपालिका

(मुख्य अभियंता, इमारत परिरक्षण)

मु.अ./इ.प./८१४४/II दि. १०.१०.२०२३

लघु ई-निविदा सूचना	
विभाग	मुख्य अभियंता (इमारत परिरक्षण)
उप विभाग	उप मुख्य अभियंता (इमारत परिरक्षण) शहर
निविदा दस्तऐवज क्र.	२०२३_बृंमुसपा_९५०९१२
विषय	सी प्रभागामध्ये बीट क्र. २२२ मधील ‘सी’ प्रभाग प्रशासकीय इमारतीची दुरुस्ती.
एकूण अंदाजित मूल्य	रु. ३,५४,९०,७७२.००/-
इ.र.अ.	रु. ३,५५,०००.०० रु. तीन लाख पंचावन्न हजार मात्र (ईएमडीची ९०% रक्कम ३,१९,५००.०० यूआरएल http://portal.mcgm.gov.in वरील जीओएमचे पेमेन्ट गेटवेद्वारे आणि ईएमडीची उर्वरित १०% रक्कम र ३५,५०० बृ.मु.म.पा.च्या नावे डी.डी. द्वारे
निविदा विक्री	११.१०.२०२३ रोजी ११.०० वा. ते १९.१०.२०२३ रोजी दु. १६.०० वाजेपर्यंत
वेबसाईट	https://mahatenders.gov.in
संपर्क व्यक्ती	कार्य-अभियंता (इ.प.) शहर
नाव	श्री. किरण खांडेपारकर
दूरध्वनी क्र.	९६६४८१३२८८
ईमेल आयडी	ae01.pd@mcgm.gov.in
पीआरओ/१६८२/जाही./२०२३-२४	सही/-
स्वमजिने औषधोपचार करू नका	का.अ.(इ.प.) शहर-1